

ITEM NO.1504

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8890/2012

C.I.T BOMBAY

Appellant(s)

VERSUS

TASGAON TALUKA S.S.K.LTD.

Respondent(s)

([HEARD BY : HON. A.K. SIKRI, HON. S. ABDUL NAZEER AND HON. M.R. SHAH, JJ.])

WITH

SLP(C) No. 5700/2009 (IX)

SLP(C) No. 6412/2011 (IX)

SLP(C) No. 1279/2009 (IX)

SLP(C) No. 1281/2009 (IX)

SLP(C) No. 1278/2009 (IX)

SLP(C) No. 1282/2009 (IX)

C.A. No. 4801/2014 (ADMN. MAT)

C.A. No. 302/2013 (III)

C.A. No. 8891/2012 (IX)

C.A. No. 4549/2013 (III)

Date : 05-03-2019 These matters were called on for pronouncement of judgment today.

For Appellant(s) Mr. Arijit Prasad, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. B. K. Pal, AOR

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.K. Sikri, Hon'ble Mr.

Justice S. Abdul Nazeer and His Lordship.

Leave granted.

The appeals are disposed of in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of accordingly.

(Ashwani Thakur)
COURT MASTER

(Rajinder Kaur)
COURT MASTER

(Signed reportable judgment is placed on the file)